

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

ORIGINAL APPLICATION No. 238 OF 2021

IN THE MATTER OF:

Chepuri Ramachandraiah
Telangana

....

Applicant(s)

Versus

The Pri.Secretary of Telangana,
Environment, Science & Technology,
Telangana & others.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)

RUNNING INDEX

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Place: Hyderabad

Date: 28-06-2024.



COUNSEL FOR RESPONDENT No. 2

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD DATED 27-06-2024 IN OA No. 238 OF 2021 FILED BY SHRI CHEPURI RAMACHANDRAIAH, R/o. VELIMINEDU (V), CHITYALA (M), NALGONDA DISTRICT AGAINST M/s. HINDYS LAB PRIVATE LIMITED.

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (OA) No.238 of 2021 (earlier OA No. 181 of 2020). The main prayer of the applicant is as follows: -

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

The Respondent Board has filed a report dated:06.03.2024 before the Hon'ble NGT submitting that the Respondent Industry paid part payment of Environmental Compensation (EC) of Rs. 59,90,000/- i.e, 50% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/- and also paid the Crop Compensation amount of Rs. 22,72,000/- through Cheque (dated:01.02.2024) in favour of "Shepuri Ramchandraiah" to the District Collector, Nalgonda District.

The application came for hearing on 03.05.2024 before the Hon'ble NGT and the learned Senior Advocate appearing for the Respondent industry submitted that an application is filed before the Respondent Board disputing the calculation of environmental compensation is pending consideration.

In this regard, following is submitted:

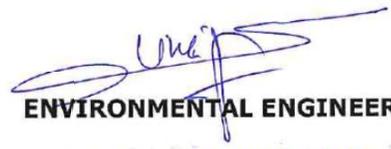
1. The Joint Committee constituted in compliance to the Hon'ble NGT order dated 18.11.2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The committee recommended that the unit shall pay the Environmental Compensation (EC) Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
2. The respondent Board vide order No.NLG-205/TSPCB/TF/HO/2023-2144, Dt.23.03.2023 issued directions to Respondent industry levying Environmental Compensation (EC) as per the Joint Committee recommendations. The industry also directed to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation (EC) within 15 days. (**Annexure – I**).

3. The Respondent industry paid part payment of Environmental Compensation (EC) of Rs. 59,90,000/- i.e, 50% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-.
4. The Respondent Board reviewed the industry before the Board's Task Force committee meeting held on 06.02.2024 and issued certain directions to the Respondent industry vide order dated: 05.03.2024 including a direction that the industry shall pay the remaining 50% of Environmental Compensation (EC) amount within 6 months from the date of 1st installment paid. (**Annexure – II**).
5. In response to the above directions, the Respondent industry vide letter dated:30.04.2024 submitted that the balance 50% Environmental Compensation amount will be paid subject to outcome of the Hon'ble NGT Judgement. (**Annexure – III**). The Counsel appearing for the Respondent industry during the hearing on 03.05.2024 submitted that an application is filed before the Respondent Board disputing the calculation of Environmental Compensation. However, it is to submit that the Respondent Board has not received any application from Respondent industry disputing the Environmental Compensation calculation.

In view of the above, it is kindly submitted that the Respondent industry has not disputed the EC calculation and no representation is pending with Respondent Board in this regard.

Date: 27-06-2024.

Place: Nalgonda


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavara Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

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ANNEXURE-I

BY REGD. POST WITH ACK. DUE

Order No. NLG-205/TSPCB/TF/HO/2023- 2144

Dt:23.03.2023

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Causing of damage to the environment due to operation of the industry - **Levying of Environmental Compensation** and Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Orders Issued - Reg.

- Ref :**
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 2. Order No.NLG-205/TSPCB/UH-V/TF/2019-1258, Dt.18.11.2020.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 6. Report of the Environmental Engineer, TSPCB, Regional office, Nalgonda dated 13.05.2022 in O.A. No.238 of 2021 filed in the Hon'ble National Green Tribunal, Chennai by Shri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala(M), Nalgonda District.
 7. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.
 8. CFO order No.220523499495, dt.27.01.2022.
 9. Directions Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt:07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt:13.12.2022.
 12. Board vide mail dated:13.12.2022 to Director, NEERI.
 13. Board vide mail dated:13.12.2022 to Director, NGRI.
 14. TSPCB report dt:13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 15. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 16. Show Cause Notice No.48004/PCB/RO-NLG/TF/2023-1088, Dt.31.01.2023.
 17. Industry's reply dt.06.01.2023 received through e-mail on 09.02.2023.'
 18. Inspection of the industry by the Board Officials on 10.02.2023.
 19. Hearing held 17.02.2023.
 20. Industry Letter dated:24.02.2023.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, vide reference 1st cited, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Veliminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.
5. **WHEREAS**, the matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4th cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5th cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, accordingly, the Board Officials inspected M/s. Hindys Lab Private Ltd, Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District on 03.02.2022 and submitted a status report in the matter vide reference 6th cited.
8. **WHEREAS**, further, vide reference 7th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. The gist of the report is as given below:

Non-compliance observed:

1. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
2. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.
3. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
4. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.

5. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 6. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 7. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 8. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 9. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 10. Total compensation recoverable: Rs.14243000.00/-
 11. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, vide reference 9th cited, the Board issued certain directions to the industry vide order dt.30.09.2022 in connection with Fire Accident occurred in the industry.
 10. **WHEREAS**, the Board vide reference 10th cited, addressed letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 11. **WHEREAS**, the District Agricultural Officer, Nalgonda vide Ir.dt.21.12.2022 requested the EE-RO-NLG to submit the matter for the perusal of District Collector, Nalgonda for collection of crop compensation from M/s. Hindys Lab Private Ltd.
 12. **WHEREAS**, in the meanwhile, the Standing Counsel vide mail dt.18.01.2023, citing the contents of the hearing held on 17.01.2023 in OA No.238 of 2022, opined that a show cause notice has to be issued calling upon the violator to submit an explanation and also followed by personal hearing and the order levying the Environmental Compensation ought to contain the provisions of law under which the said direction is issued. It may implies same regarding levy of Crop Compensation. Hence, kindly requested to issue instructions to Regional Office, Nalgonda for further action on letter dt.21.12.2022 received from District Agricultural Officer, Nalgonda regarding levy of Crop Compensation.
 13. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 14. **WHEREAS**, the Board vide letter dt.13.12.2022 also directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.
 15. **WHEREAS**, the Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination.

16. **WHEREAS**, vide reference 14th cited, the Board filed a report dated 13.12.2022 in O.A. No.238 of 2021 before the Hon'ble National Green Tribunal, Chennai. The case came for hearing on 17.01.2023 and the Hon'ble NGT vide reference 15th cited directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as to how they are going to recover the said money.'
17. **WHEREAS**, vide reference 16th cited, the RO-Nalgonda has issued show-cause notice to the industry on 31.01.2023 informing the Board's proposal to levy Environmental Compensation of Rs.1,19,70,000/- for the non-compliance and the violations committed by the industry and directions are proposed to be issued under section 33A of (Prevention and Control of Pollution) Act, 1974 for the levy of Environmental Compensation.
18. **WHEREAS**, the industry submitted their reply dt.06.01.2023 received through e-mail on 09.02.2023 to the above show-cause notice.
19. **WHEREAS**, the Board Officials inspected the industry on 10.02.2023. Sri B. Laxman, Manager EHS of the industry was present and accompanied the inspection. The details are as given below:
 1. M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District is a Bulk drug and Intermediate manufacturing industry.
 2. During inspection, the industry was in operation.
 3. The industry obtained CFO & HWA of the Board vide order dated 27.01.2022 with validity up to 31.07.2025.
 4. The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank) & RO plant - 50 KLD. During the inspection, cleaning work of MEE was under progress.
 5. The industry has installed coal fired boilers of capacity 1X6 TPH, 1X8 TPH provided with separate Bag filter followed by Mechanical dust collector as APCE followed by common chimney of height 30 mtrs. The industry has installed DG sets of capacity 2 x 1000 KVA provided with acoustic enclosure.
 6. The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
 7. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server. The industry has provided IP camera at Main gate entrance area and connected to TSPCB server.
 8. The industry has provided VOC analyzer and connected to TSPCB server.
 9. The industry has provided separate energy meter for ZLD system, APCE system to Boiler and scrubbing system.
 10. As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.
 11. As per the records of the industry from period May'2022 to Jan' 2023, the water consumption is 111.08 KLD as against the consented capacity of 127.65 KLD.
 12. As per the records of the industry from period May'2022 to Jan' 2023 the waste water generation is 37.14 KLD as against the consented capacity of 48.80 KLD.
 - Compliance with regard to Schedule -B conditions of CFO order No. 220523499495, dt.27.01.2022 is as given below:

Sl. No.	Condition	Compliance																														
1	Total Fresh Water Consumption shall not exceed 127.65 KLD.	As per the records of the industry from period May'2022 to Jan' 2023, the water consumption is 111.08 KLD as against the consented capacity of 127.65 KLD.																														
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S.No.</th> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Process</td> <td style="text-align: center;">18.65</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Washings</td> <td style="text-align: center;">2.5</td> </tr> <tr> <td style="text-align: center;">3</td> <td>Scrubber</td> <td style="text-align: center;">1.8</td> </tr> <tr> <td style="text-align: center;">4</td> <td>Boiler Feed</td> <td style="text-align: center;">25</td> </tr> <tr> <td style="text-align: center;">5</td> <td>Cooling Tower</td> <td style="text-align: center;">66</td> </tr> <tr> <td style="text-align: center;">6</td> <td>Oil Plant Regeneration</td> <td style="text-align: center;">4</td> </tr> <tr> <td style="text-align: center;">7</td> <td>Domestic</td> <td style="text-align: center;">5</td> </tr> <tr> <td style="text-align: center;">8</td> <td>Gardening</td> <td style="text-align: center;">5</td> </tr> <tr> <td colspan="2" style="text-align: right;">Total</td> <td style="text-align: center;">127.65 (Fresh- 81.65 KLD & Recycled 46 KLD)</td> </tr> </tbody> </table>			S.No.	Purpose	Quantity	1	Process	18.65	2	Washings	2.5	3	Scrubber	1.8	4	Boiler Feed	25	5	Cooling Tower	66	6	Oil Plant Regeneration	4	7	Domestic	5	8	Gardening	5	Total		127.65 (Fresh- 81.65 KLD & Recycled 46 KLD)
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2	<p>During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards:</p> <table border="1" data-bbox="535 121 966 493"> <thead> <tr> <th>Parameter</th> <th>Limiting Standards</th> </tr> </thead> <tbody> <tr><td>pH</td><td>5.5 - 9.0</td></tr> <tr><td>Temperature °C</td><td>45.0</td></tr> <tr><td>Total Dissolved Solids (Inorganic)</td><td>5,000 mg/l</td></tr> <tr><td>Oil and Grease</td><td>20 mg/l</td></tr> <tr><td>Phenolic Compounds (as C₆H₅OH)</td><td>5 mg/l</td></tr> <tr><td>Ammonical Nitrogen (as N)</td><td>50 mg/l</td></tr> <tr><td>Cyanide (as CN)</td><td>2 mg/l</td></tr> <tr><td>Chromium Hexavalent (as Cr⁶⁺)</td><td>2 mg/l</td></tr> <tr><td>Chromium (total) (as Cr)</td><td>2 mg/l</td></tr> <tr><td>Copper (as Cu)</td><td>3 mg/l</td></tr> <tr><td>Lead (as Pb)</td><td>1 mg/l</td></tr> <tr><td>Nickel (as Ni)</td><td>3 mg/l</td></tr> <tr><td>Zinc (as Zn)</td><td>15 mg/l</td></tr> <tr><td>Arsenic (as As)</td><td>0.2 mg/l</td></tr> <tr><td>Mercury (as Hg)</td><td>0.01 mg/l</td></tr> <tr><td>Cadmium (as Cd)</td><td>1 mg/l</td></tr> <tr><td>Selenium (as Se)</td><td>0.05 mg/l</td></tr> <tr><td>Fluoride (as F)</td><td>15 mg/l</td></tr> <tr><td>Boron (as B)</td><td>2 mg/l</td></tr> <tr><td>COD</td><td>15,000 mg/l</td></tr> </tbody> </table>	Parameter	Limiting Standards	pH	5.5 - 9.0	Temperature °C	45.0	Total Dissolved Solids (Inorganic)	5,000 mg/l	Oil and Grease	20 mg/l	Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l	Ammonical Nitrogen (as N)	50 mg/l	Cyanide (as CN)	2 mg/l	Chromium Hexavalent (as Cr ⁶⁺)	2 mg/l	Chromium (total) (as Cr)	2 mg/l	Copper (as Cu)	3 mg/l	Lead (as Pb)	1 mg/l	Nickel (as Ni)	3 mg/l	Zinc (as Zn)	15 mg/l	Arsenic (as As)	0.2 mg/l	Mercury (as Hg)	0.01 mg/l	Cadmium (as Cd)	1 mg/l	Selenium (as Se)	0.05 mg/l	Fluoride (as F)	15 mg/l	Boron (as B)	2 mg/l	COD	15,000 mg/l	<p>Not sent</p> <p style="text-align: center;">7</p>
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3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" data-bbox="503 598 990 1045"> <thead> <tr> <th>Chimney No.</th> <th>Description of Chimney</th> <th>Parameter</th> <th>Emission standards</th> </tr> </thead> <tbody> <tr> <td rowspan="3">1</td> <td rowspan="3">Attached to coal fired Boiler of capacity 8 TPH</td> <td>SPM</td> <td>115 mg/Nm³</td> </tr> <tr> <td>SO₂ *</td> <td>600 mg/Nm³ At 6% dry O₂, for solid fuel and 3% dry O₂ for liquid fuel</td> </tr> <tr> <td>NO_x *</td> <td>300 mg/Nm³ At 6% dry O₂, for solid fuel and 3% dry O₂ for liquid fuel</td> </tr> <tr> <td rowspan="3">2</td> <td rowspan="3">Attached to coal fired Boiler of capacity 6 TPH (Stand by)</td> <td>SPM</td> <td>115 mg/Nm³</td> </tr> <tr> <td>SO₂ *</td> <td>600 mg/Nm³ At 6% dry O₂, for solid fuel and 3% dry O₂ for liquid fuel</td> </tr> <tr> <td>NO_x *</td> <td>300 mg/Nm³ At 6% dry O₂, for solid fuel and 3% dry O₂ for liquid fuel</td> </tr> <tr> <td>3</td> <td>Attached to Process Vents</td> <td>HCl</td> <td>35 mg/Nm³</td> </tr> <tr> <td>4</td> <td>Attached to DG Sets of capacity 1 x 1500 kVA & 1x1000 kVA</td> <td>SPM</td> <td>115 mg/Nm³</td> </tr> </tbody> </table> <p>*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986</p>	Chimney No.	Description of Chimney	Parameter	Emission standards	1	Attached to coal fired Boiler of capacity 8 TPH	SPM	115 mg/Nm ³	SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel	NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel	2	Attached to coal fired Boiler of capacity 6 TPH (Stand by)	SPM	115 mg/Nm ³	SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel	NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel	3	Attached to Process Vents	HCl	35 mg/Nm ³	4	Attached to DG Sets of capacity 1 x 1500 kVA & 1x1000 kVA	SPM	115 mg/Nm ³	<p>--</p>														
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4	<p>The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.</p>	<p>As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.</p>																																										
5	<p>The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	<p>--</p>																																										
6	<p>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p>	<p>As per 3rd party monitoring reports (Global Enviro Labs), the values of AAQM are meeting the Board standards.</p>																																										

	Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time-(10 PM to 6 AM)-70 dB (A).	
7	The industry has paid CFO fee of Rs.3,60,000/- for a period up to 31.03.2023. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--
9	The industry shall obey the outcome order of the Hon'ble NGT Order, New Delhi in OA No, 181 of 2020.	Directed to comply
10	The industry CFO & HWA Order dt: 17.02.2021 valid upto 31.07.2025 stands cancelled.	Complied
11	The industry shall segregate effluents into LTDS & HTDS effluents separately.	Complied
12	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank & RO plant - 50 KLD.
13	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.	--
14	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server.
15	The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.	The industry has provided IP camera at Main gate entrance area and connected to TSPCB server
16	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.

17	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	The industry has provided water meters at process, boiler feed and cooling tower.
18	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
19	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	The industry has provided VOC analyzer and connected to TSPCB server.
20	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
21	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents & RO permeate and connected to TSPCB server.
22	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	The industry has provided the TDS meter and connected to TSPCB server.
23	The industry shall develop greenbelt as per norms.	The industry has greenbelt in an area of about 4 acres.
24	The industry shall submit Bank Guarantee of Rs. 2 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.	The industry has submitted fresh BG of Rs.4 Lakhs dated 04.02.2022 with validity period upto 03.02.2023.
25	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.
26	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	The industry has provided storage tanks of capacity 2X180 KL for storage of HTDS effluents and 3X25 KL for storage of LTDS effluents.
27	The industry shall not use effluents in cooling towers under any circumstances.	Earlier on 08.12.2022, the Board Officials collected

9

		samples from Cooling towers. The details are mentioned below.
28	The industry shall not discharge any effluents on land within or outside the plant premises.	During inspection, no discharges were observed.
29	The industry shall provide storm water drains to avoid mixing of effluent/spillages with runoff water during rains.	The industry has provided collection tank of capacity 100 KL for collecting first runoff off rain water.
30	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.	Complied
31	The industry shall provide arrangement to bypass the rain water collection tank of first run off rain water for subsequent water flow.	Complied
32	The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.	Not complied During inspection, odour was observed near collection tanks.
33	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	Complied
34	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	Complied
35	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied
36	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.	Complied
37	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions. The industry has also having one single stage scrubber for MEE system.
38	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Complied
39	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.	Not Complied
40	The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-	Directed to comply

	Products and its disposal.	
41	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. Daily production details (Products & By-products) Quantity of Effluents generated & reused. Log Books for pollution control systems. Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	--
42	The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.	Complied
43	Under no circumstances the Hazardous Waste shall be burnt in the boiler.	Complied
44	The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.	Complied
45	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	Directed to comply
46	The industry shall comply with Task Force directions issued by the Board from time to time.	--
47	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitting
48	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

(11)

Compliance of Task Force directions stipulated in the Order dated 30.09.2022.		
Water:		
S. No	Direction	Compliance
1	The industry shall comply with CFO&HWA conditions issued by the Board scrupulously.	Submitted above
2	The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.	As per the records of the industry from period May' 2022 to Jan' 2023, the industry has manufactured 7 consented products with production quantity of 1043 Kgs/day as against the consented capacity of 2499.9 Kgs/day.
3	The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.	Complied

4	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry is having effluents treatment system consisting of Stripper (50 KLD), MEE - 3 effect (50 KLD), ATFD (7.5 KLD), Biological ETP - 50 KLD (consisting aeration tank & RO plant - 50 KLD.
5	The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation	
6	The industry shall continuously operate ZLD system so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records	Complied
7	The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks, at MEE area and regularly maintain the same which may be the source of odour.	Complied
8	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied
9	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied
10	The Industry shall ensure that there shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.	During inspection, no discharges were observed.
11	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied
12	The industry shall maintain good housekeeping within the plant premises.	Maintained
13	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Not complied. The industry has submitted fresh BG of Rs.4 Lakhs dated 04.02.2022 with validity period upto 03.02.2023.

Sl. No	Direction	Compliance
1	The industry shall provide dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the odour.	Not complied
2	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.	The industry has 5 Nos of Two stage scrubbers with online pH meters for control of process emissions.
3	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	The industry has provided nitrogen blanketing to bulk solvent storage tanks.
4	The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at ZLD facility area.	Not provided
5	The industry shall Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDf, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDf Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry has solvent recovery column of 3X20 KLD capacity for recovery and reuse of Spent/Mixed solvents.
6	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Not complied
7	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Not complied
8	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of December'2021.

20. Earlier, the Board Officials collected following samples on 08.12.2023 to assess the performance of the ETP, MEE system and quality of water in cooling towers and submitted to ZL for analysis:

Sample Code	Sampling location Description
2022 - 12175	Raw Effluent of LTDS
12176	Aeration Tank
12177	RO Feed
12178	RO Permeate

12179	RO Reject
12180	Raw Effluent of HTDS Aeration Tank
12181	MEE Feed
12182	MEE Condensate
12183	MEE Concentrate
12184	Cooling Tower attached to Solvent Recovery System
12185	Cooling Tower attached to Production block A.
12186	Cooling Tower attached to MEE.

Parameters	pH	TSS	TDS	COD	BOD	Oil & Grease
Method No*/ Sample Code	4500-H*- B	2540-D	2540-C	5220-B	5210-B	5520- B,D
2022 - 12175	6.81	120	1520	3258	--	--
12176	7.82	82	1590	622	--	--
12177	7.59	73	1572	846	--	--
12178	6.93	<5	82	31	--	--
12179	8.13	52	1100	649	--	--
12180	8.22	530	44800	57451	--	--
12181	8.24	520	38500	58632	--	--
12182	8.60	42	1006	5627	--	--
12183	8.07	2702	78040	28017	--	--
12184	7.75	32	670	177	18	BDL
12185	7.14	12	248	35	4	BDL
12186	7.89	43	902	161	15	BDL

Note: All result are expressed in mg/L, except pH.

*Standard methods for the examination of water & waste water APHA – 23rd edition.

21. **WHEREAS**, vide reference 19th cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 17.02.2023. The industry representative attended the meeting. After detailed discussion, duly considering the directions of the Hon'ble NGT Order dated:17.01.2023. The Committee recommended to Levying of Environmental Compensation, Crop Compensation and issue certain directions to the industry for non-compliance of the consent conditions and Board directions.
22. **WHEREAS**, vide reference 20th cited, you have submitted a letter on the compliance status on non-compliance observed during the meeting.
23. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to the industry:**
 1. The industry shall comply with the directions issued vide order dated:30.09.2022.
 2. The industry shall comply with all the CFO & HWA conditions.
 3. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 4. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 5. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 6. The industry shall install the online monitoring system to stack connected to boilers.
 7. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.

- (15)
8. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 9. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
24. **WHEREAS**, the Task Force Committee has recommended to levy the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to **deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.**
25. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
26. The above mentioned directives shall comply by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

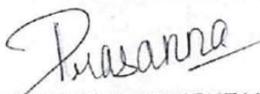
**Sd/-
MEMBER SECRETARY**

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //


SENIOR ENVIRONMENTAL ENGINEER
(TF, UH-IV)



BY REGD. POST WITH ACK. DUE

ANNEXURE-II

**ORDERS ISSUED UNDER WATER (PREVENTION AND CONTROL OF POLLUTION) ACT,
1974 (AS AMENDED BY ACT 53 OF 1988)**

Order No. NLG-205/TSPCB/TF/HO/2024- 1791

Date: 05.03.2024

C. QIR
DATE: 07 MAR 2024

Sub : TSPCB - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 2. The Joint inspection report submitted to Hon'ble NGT on 03.06.2021.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 6. Hon'ble NGT order dt.08.12.2021 in OA No.238 of 2021.
 7. CFO order No.220523499495, dt.27.01.2022.
 8. Joint Committee Report dt.13.05.2022 in O.A. No. 238 of 2021.
 9. Hon'ble NGT order dt.15.11.2022 in OA No.238 of 2021.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt: 07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt: 13.12.2022.
 12. TSPCB report dt: 13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 13. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 14. The Board issued show cause notice to the industry on levy of Environmental Compensation (EC) on 31.01.2023.
 15. Hearing held on 17.02.2023.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. The Board vide letter dated 24.05.2023 to the Collector & District Magistrate, Nalgonda District for recovery of Environmental Compensation.
 18. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 19. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
 20. Hon'ble NGT vide order dt.27.09.2023.
 21. Hearing held on 22.09.2023.
 22. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023, Dated: 09.10.2023.
 23. Hearing held on 29.11.2023.
 24. Show Cause Notice issued on 05.12.2023.
 25. Inspection of the industry by the Task Force Committee Member on 16.12.2023
 26. Hearing held on 23.01.2024
 27. Inspection of the industry by the Task Force Committee Member 01.02.2024.
 28. Hearing held on 06.02.2024.
 29. The industry submitted a letter dated:17.02.2024.

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.
2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New

Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2nd cited.
5. **WHEREAS**, vide reference 3rd cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4th cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, vide reference 7th cited, the Board has issued CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, vide references 6th & 8th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai.

The gist of the report is as given below:

Non-compliance observed:

- i. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.

- (16)
- iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
 - iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
 - v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
 - vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
 - vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
 - viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
 - ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
 - x. Total compensation recoverable: Rs.14243000.00/-
 - xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.
9. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
 10. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
 11. **WHEREAS**, vide reference 13th cited, the Hon'ble NGT directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as how they are going to recover the said EC amount.
 12. **WHEREAS**, vide reference 14th cited, the Board issued show cause notice on 31.01.2023 to the industry on levy of Environmental Compensation (EC) for violations and non-compliances.
 13. **WHEREAS**, vide reference 15th cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting and informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, they informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3rd party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3rd party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.

14. **WHEREAS**, vide reference 16th cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 along with levy of Environmental Compensation:
1. The industry shall comply with all the CFO & HWA conditions.
 2. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 4. The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 5. The industry shall install the online monitoring system to stack connected to boilers.
 6. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
 7. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 8. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 9. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
 10. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days.
15. **WHEREAS**, vide reference 17th cited, the Board vide letter dated: 24.05.2023, requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.
16. **WHEREAS**, vide reference 18th cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:
- "For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."
- Accordingly, the Writ Petition is disposed of.
17. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations, the Board issued the following directions on 13.09.2023 to the industry vide reference 19th cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:
1. The industry shall comply with all the CFO& HWA conditions.

2. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
 3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 4. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 5. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 6. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 7. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 8. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 9. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
18. **WHEREAS**, vide reference 20th cited, the Hon'ble NGT vide order dated 27.09.2023, issued the following orders:
1. It is stated that on the levy of environmental compensation the project proponent had preferred Writ Petition (W.P.No.20336 of 2023) on the ground of violations of the principle of natural justice. Therefore, the said Writ Petition was allowed, remitting the matter back to the Telangana State Pollution Control Board.
 2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.
19. **WHEREAS**, vide reference 21st cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board vide reference 22nd cited has issued following directions to the industry on 09.10.2023,:
1. The industry shall comply with all the CFO& HWA conditions.
 2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.

3. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 4. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 5. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 6. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 7. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 8. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 9. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 10. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 11. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
20. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and submitted the report to the Board. As per the report, the certain non-compliances were observed.
21. **WHEREAS**, vide reference 23rd cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. The committee noted the following non-compliances:
- i. The industry has not paid the Environmental Compensation (EC) of Rs.1,19,70,000/- levied by the Board vide order dt.23.03.2023, 13.09.2023 & 09.10.2023.
 - ii. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 - iii. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
 - iv. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.

- v. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).
- vi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.

- 22. **WHEREAS**, vide reference 24th cited, the Board issued Show Cause Notice to the Industry on 05.12.2023.
- 23. **WHEREAS**, vide reference 25th cited, the Task Force Committee Member inspected the industry on 16.12.2024.
- 24. **WHEREAS**, vide reference 26th cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 23.01.2024. The industry representative has attended the meeting and informed that they have taken the measures and complying with the Board directions. After detailed discussions, the Committee recommended to re-inspect the industry by the Task Force Committee member.
- 25. **WHEREAS**, vide reference 27th cited, the Task Force Committee Member inspected the industry on 01.02.2024. The following non-compliances were observed:

- 1. As per RO information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.
- 2. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.
- 3. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But, PO is not issued so far.
- 4. Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.
- 5. The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.

- 26. **WHEREAS**, vide reference 28th cited, you are given an opportunity of hearing before the Task Force Committee during the meeting held on 06.02.2024. The RO-Nalgonda and industry representative have attended the meeting.

I. The Committee noted the following:

- 1. As per RO information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.

The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.

- 2. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But, PO is not issued so far.

3. Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.
4. The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.

II. During meeting, the representative of the industry informed the following:

1. Paid part payment of Environmental Compensation (EC) of Rs.29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-.
2. Submitted a Cheque Rs.22,72,000/- issued in favour of "Shepuri Ramchandraiah" to the District Collector, Nalgonda District towards Crop Compensation.
3. They will pay another 25% of Environmental Compensation amount within one week.
4. Approached EPTRI, Hyderabad to carryout study on ground water contamination within 50 mtrs to 300 mtrs radius. The EPTRI has collected the ground water samples to carryout the study on ground water contamination.
5. Approached EPTRI, Hyderabad to carryout study on adequacy to achieve ZLD system for new ZLD system and VOC emissions & efficiency of new solvent recovery plant.
6. Installed 2 Nos. of PTZ IP cameras to cover the ZLD and boiler stack and same are connected to TSPCB server.
7. Shifted the excess coal stored openly into the coal shed.

After detailed discussions, the Committee recommended the following:

1. To pay another 25% of Environmental Compensation amount (2nd installment) within one week and remaining 50% of the EC amount shall be paid within 6 months from the date of 1st installment paid.
 2. To issue following directions to your industry to comply:
 - The industry shall conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 - The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 - The industry shall submit the fresh Bank Guarantee of Rs.24.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week.
27. **WHEREAS**, vide reference 29th cited, the industry submitted a letter dated:17.02.2024 stating that, they have paid another 25% of the Environmental Compensation amount of Rs.29,95,000/- on 16.02.2024.
28. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues the following directions to your industry to comply:**
1. The industry shall comply the CFO&HWA conditions and also shall comply with the directions issued vide order dated:09.10.2023.
 2. The industry shall pay remaining 50% of environmental compensation amount within 6 months from the date of 1st installment paid.

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3. The industry shall conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 4. The industry shall carryout assessment study preferably by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 5. The industry shall submit the fresh Bank Guarantee of Rs.48.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week and shall extend the same from time to time till further orders of the Board.
29. These orders are Issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
30. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the Industry in the interest of Public Health and Environment without any further notice.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//



Senior Environmental Engineer
(Task Force - UH-IV)



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

Order No.NLG-85/TSPCB/TF/HO/2024- 1790

Date:05.03.2024

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION) ACT
1981 (AS AMENDED BY ACT 47 OF 1987)**

C.O.P.C.B.
DEPARTMENT NO:
Dt: 07 MAR 2024

Sub: TSPCB M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District. – Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – Non-compliances of the consent conditions and Board Directions – **DIRECTIONS- ISSUED – Reg.**

- Ref :**
1. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
 2. The Joint inspection report submitted to Hon'ble NGT on 03.06.2021.
 3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
 4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
 5. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
 6. Hon'ble NGT order dt.08.12.2021 in OA No.238 of 2021.
 7. CFO order No.220523499495, dt.27.01.2022.
 8. Joint Committee Report dt.13.05.2022 in O.A. No. 238 of 2021.
 9. Hon'ble NGT order dt.15.11.2022 in OA No.238 of 2021.
 10. Letter No.22/NGT-Chennai/TSPCB/Legal/2021-110, Dt: 07.12.2022.
 11. Letter No.48004/PCB/RO-NLG/TF/2022-966, Dt: 13.12.2022.
 12. TSPCB report dt: 13.12.2022 submitted in Hon'ble NGT in O.A. No.238 of 2021.
 13. Hon'ble NGT order dt.17.01.2023 in OA No.238 of 2021.
 14. The Board issued show cause notice to the industry on levy of Environmental Compensation (EC) on 31.01.2023.
 15. Hearing held on 17.02.2023.
 16. Directions issued on 23.03.2023 for Levying of Environmental Compensation.
 17. The Board vide letter dated 24.05.2023 to the Collector & District Magistrate, Nalgonda District for recovery of Environmental Compensation.
 18. Hon'ble High Court orders dt.08.08.2023 regarding Environmental Compensation Levied by the TSPCB.
 19. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023-750, Dated: 13.09.2023.
 20. Hon'ble NGT vide order dt.27.09.2023.
 21. Hearing held on 22.09.2023.
 22. Directions Order No.NLG-205 / TSPCB / TF / HO / 2023, Dated: 09.10.2023.
 23. Hearing held on 29.11.2023.
 24. Show Cause Notice issued on 05.12.2023.
 25. Inspection of the industry by the Task Force Committee Member on 16.12.2023
 26. Hearing held on 23.01.2024
 27. Inspection of the industry by the Task Force Committee Member 01.02.2024.
 28. Hearing held on 06.02.2024.
 29. The industry submitted a letter dated:17.02.2024.

* * * * *

1. **WHEREAS**, your industry is located at Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.

2. **WHEREAS**, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".

3. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3rd cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB. The District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.
4. **WHEREAS**, the Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi vide reference 2nd cited.
5. **WHEREAS**, vide reference 3rd cited, the Hon'ble NGT, New Delhi vide order dt. 18.11.2021, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector jointly. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.
6. **WHEREAS**, vide reference 4th cited, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
7. **WHEREAS**, vide reference 7th cited, the Board has issued CFO & HWA Order to the industry on 27.01.2022 with a validity period up to 31.07.2025.
8. **WHEREAS**, vide references 6th & 8th cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8th December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai.

The gist of the report is as given below:

Non-compliance observed:

- i. The unit has valid integrated consent under Water & Air Acts and Authorization under H&OW Rule 2016. However, 35 out of 44 conditions imposed were found complying and remaining 9 conditions were found partially / non compliance. The major non compliance observed are online monitoring systems installed in the ETP, non-installation of online TDS meter, non installation of online monitoring system in Boiler stack and inadequate control system provided in the process vents and solvent recovery system which is causing odour nuisance in the surrounding area.
- ii. As per the monitoring results of ETPs indicates that the ETP installed to treat Low TDS effluent was found not adequate, only 35 % efficiency was observed w.r.t COD reduction through conventional treatment. The RO efficiency (21.6%) also found very poor.

- iii. As per the analysis results of treatment system provided for treating High TDS, the efficiency of MEE was found very poor. The TDS concentration was increased from 2.7% to 9.0 % through MEE and it is inadequate to achieve the desirable limit of 25 % TDS concentration to recover the salt.
- iv. The flow meter installed as a part of online monitoring to ensure ZLD also found not proper and not ensuring the accountability of effluent generated, treated through RO, RO permeate & RO reject, Similarly in MEE section also flow meters installed are not ensuring the achievability of ZLD system.
- v. The unit has not provided the online monitoring system to stack attached to 6 TPH & 8 TPH coal fired boiler. As per the Consent issued by TSPCB, the process vent is required to be monitored for HCl concentration, however no provision is made in the process vent for monitoring of HCl.
- vi. As per the Authorization issued by the TSPCB, Authorized quantity of Sludge and ATFD salt is 467.2 kg/day (170.52 MT/Annum). During the period from Jan'2021 to Dec'2021, the Industry has Hazardous waste generation (ATFD salt) of 144.85 MT/Annum.
- vii. The solvent loss through condenser vent is reported in the range of 200 to 432 Ltrs/day, these vents are connected to scrubber. During scrubbing, scrubbed solvent may dispersed in the form of VOCs and causing odour nuisance in the surrounding area.
- viii. The committee observed paddy cultivation adjacent to applicant land, hence committee considered paddy crop for compensation, accordingly compensation towards crop loss is worked out is Rs 22,73,000.00.
- ix. The committee also calculated Environmental Compensation on account of non-compliances for Rs.1,19,70,000/-
- x. Total compensation recoverable: Rs.14243000.00/-
- xi. The committee recommended that the unit shall pay compensation for Paddy Crop Rs. 2273000.4 to the applicant for causing loss of crop and EC of Rs.1,19,70,000/- to CPCB/TSPCB for non-compliances observed by the committee.

- 9. **WHEREAS**, the Board vide reference 10th cited, addressed a letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee.
- 10. **WHEREAS**, the Board vide reference 11th cited, directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time.
- 11. **WHEREAS**, vide reference 13th cited, the Hon'ble NGT directed the Board to quote the provision of law under which they either issue directions or levy compensation, whenever, such notices are issued to the industries. They are also directed to file a report as how they are going to recover the said EC amount.
- 12. **WHEREAS**, vide reference 14th cited, the Board issued show cause notice on 31.01.2023 to the industry on levy of Environmental Compensation (EC) for violations and non-compliances.
- 13. **WHEREAS**, vide reference 15th cited, the industry was reviewed in the Task Force Committee meeting held on 17.02.2023. The representative of your industry has attended the meeting and informed that, they have filed point wise objections and a detailed response before the Hon'ble NGT on 15.12.2022 in respect of the report submitted by the Joint Committee in connection with recommending Environmental Compensation to be levied on the industry. Further, they informed that, as per the recommendations of the Joint Committee the industry has discussed with NEERI & NGRI (preferable 3rd party) to conduct the study on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system and ground water contamination in and around the plant. The NEERI & NGRI informed that, the said study takes minimum 9 months time to complete the study. Meanwhile, the industry contacted M/s. Kiwis Eco Laboratories, Pvt. Ltd., Hyderabad certified by MoEF, New Delhi to evaluate as a 3rd party to conduct the said study. Further informed that, the study is under progress and they will submit the report to the Board within 2 months.

14. **WHEREAS**, vide reference 16th cited, Based on the recommendations of the Committee, the Board issued following directions dt.23.03.2023 along with levy of Environmental Compensation:
1. The industry shall comply with all the CFO & HWA conditions.
 2. The industry shall provide hood with extraction system to the HTDS effluent storage tanks followed by scrubber to control the odour nuisance within one month.
 3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall submit to the RO-Nalgonda., every month along with invoice copies of the starting raw materials outsourced.
 4. The industry shall provide odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs within one month.
 5. The industry shall install the online monitoring system to stack connected to boilers.
 6. The industry shall provide provision of HCl monitoring including online monitoring in the process vent.
 7. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 8. The industry shall carryout a detailed study on ground water contamination in and around the industry with National Geophysical Research Institution, Hyderabad as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 9. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
 10. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation within 15 days.
15. **WHEREAS**, vide reference 17th cited, the Board vide letter dated: 24.05.2023, requested the Collector & District Magistrate, Nalgonda District to instruct the concerned for taking necessary steps for recovery of Environmental Compensation from the respondent industry, duly invoking the provisions of the Revenue Recovery Act, 1890.
16. **WHEREAS**, vide reference 18th cited, the industry filed W.P.No.20336 of 2023 in the Hon'ble High Court. The Hon'ble High Court vide order dt.08.08.2023 Ordered as follows:
- "For the afore-mentioned reasons, order dated 21.06.2023 passed by the Board cannot be sustained in the eye of law. Accordingly, it is quashed and set aside. The matter is remitted to the Board to consider the grounds taken by the petitioner in the explanation dated 02.06.202. Needless to state that the Board shall also consider the fact that consent for operation was granted to the petitioner on 08.02.2023 as well as the fact that the petitioner was not a party to the order dated 17.01.2023 passed by National green Tribunal in O.A.No.97 of 2021. The Board shall afford an opportunity of hearing to the petitioner and shall by a speaking order conclude the proceeding initiated in pursuance to show cause notice dated 22.05.2023. It is made clear that this Court has not expressed any opinion on merits of the matter."
- Accordingly, the Writ Petition is disposed of.
17. **WHEREAS**, you were given an opportunity of hearing before the Task Force Committee meeting held on 28.08.2023. The industry representative & RO-Nalgonda have attended the meeting. Based on the committee recommendations, the Board issued the following directions on 13.09.2023 to the industry vide reference 19th cited, for payment of Environmental Compensation and also directed the industry again to conduct the ground water quality study within 50 meter to 300 meters radius from the industry:
1. The industry shall comply with all the CFO& HWA conditions.

- (29)
2. The industry shall comply with the directions issued vide order dated: 30.09.2022 & 23.03.2023.
 3. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 4. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 5. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the Joint Committee recommendations, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 6. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 7. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 8. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 9. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 10. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
18. **WHEREAS**, vide reference 20th cited, the Hon'ble NGT vide order dated 27.09.2023, issued the following orders:
1. It is stated that on the levy of environmental compensation the project proponent had preferred Writ Petition (W.P.No.20336 of 2023) on the ground of violations of the principle of natural justice. Therefore, the said Writ Petition was allowed, remitting the matter back to the Telangana State Pollution Control Board.
 2. The learned counsel appearing for the Pollution Control Board would state that after the said order, they had issued a fresh notice to the project proponent which is yet to be decided. If that is so, let the project proponent give a reply to the same and the Pollution Control Board is directed to give them an opportunity for a personal hearing and then pass appropriate orders and the said exercise be completed within a period of 8 (Eight) weeks.
19. **WHEREAS**, vide reference 21st cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 22.09.2023. The industry representative & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry for payment of Environmental Compensation within 15 days as recommended by the Joint Committee constituted by the Hon'ble NGT and also directed that the industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP) & shall conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad in and around the industry as per recommendation of the Joint Committee, constituted by Hon'ble NGT and other conditions. Based on the recommendations of the committee, the Board vide reference 22nd cited has issued following directions to the industry on 09.10.2023,:
1. The industry shall comply with all the CFO& HWA conditions.

2. The industry shall comply with the directions issued vide order dated: 30.09.2022, 23.03.2023 and 13.09.2023.
 3. The industry shall pay the Environmental Compensation (EC) of Rs.1,19,70, 000/- as per the recommendations of the Joint Committee constituted by the Hon'ble NGT. Hence, you are hereby directed to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs Seventy Thousand Only) towards Environmental Compensation **within 15 days**. The amount shall be deposited by way of D.D drawn in favour of "the Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
 4. The industry shall pay the Crop Compensation of Rs. 22,73,000/- to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 5. The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT.
 6. The industry shall again conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT.
 7. The industry shall operate ZLD system continuously so as to treat all the effluent and shall reuse all the treated effluent for plant purposes and shall maintain the records.
 8. The industry shall provide/maintain the digital flow meters with IP cameras to ZLD system & provide/ maintain IP camera at main gate entrance. The industry shall provide / maintain PTZ camera to cover ZLD & boiler area. All the cameras shall be connected to the TSPCB Server.
 9. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank with adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal. The industry shall maintain the records.
 10. The industry shall provide digital flow meter for the first run off water and shall treat in their ZLD / dispose to CETP for further treatment.
 11. The industry shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
20. **WHEREAS**, the RO-Nalgonda inspected the industry on 20.10.2023 and submitted the report to the Board. As per the report, the certain non-compliances were observed.
21. **WHEREAS**, vide reference 23rd cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 29.11.2023. The complainants & industry representatives (Virtually), RO-Nalgonda have attended the meeting. The committee noted the following non-compliances:
- i. The industry has not paid the Environmental Compensation (EC) of Rs.1,19,70,000/- levied by the Board vide order dt.23.03.2023, 13.09.2023 & 09.10.2023.
 - ii. The industry has also not paid the Crop Compensation to the Collector & District Magistrate, Nalgonda as per recommendations of the Joint Committee constituted by the Hon'ble NGT.
 - iii. The industry not carried out assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.
 - iv. The industry has not conducted a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT as per the Board directions vide orders dt.13.09.2023.

- v. The industry has provided PTZ IP camera to cover flow meters and connected to TSPCB server. But, this camera is not covering the ZLD units. Hence, the industry may be directed to provide PTZ IP camera such that it should cover ZLD area (like HTDS & LTDS collection tanks, MEE, Stripper, ATFD and aeration tanks and RO plant).
- vi. The industry has provided PTZ IP camera at Main gate entrance area and connected to TSPCB server. But, the industry is having 3 Nos. of gates (in which separate gate is having for ZLD plant) which are connected to Highway to Pittampally road. Hence, the industry may be directed to provide PTZ IP cameras for each gate or close the remaining gates.

- 22. **WHEREAS**, vide reference 24th cited, the Board issued Show Cause Notice to the industry on 05.12.2023.
- 23. **WHEREAS**, vide reference 25th cited, the Task Force Committee Member inspected the industry on 16.12.2024.
- 24. **WHEREAS**, vide reference 26th cited, you were given an opportunity of hearing before the Task Force Committee during the meeting held on 23.01.2024. The industry representative has attended the meeting and informed that they have taken the measures and complying with the Board directions. After detailed discussions, the Committee recommended to re-inspect the industry by the Task Force Committee member.
- 25. **WHEREAS**, vide reference 27th cited, the Task Force Committee Member inspected the industry on 01.02.2024. The following non-compliances were observed:
 - 1. As per RO information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.
 - 2. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.
 - 3. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But, PO is not issued so far.
 - 4. Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.
 - 5. The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.
- 26. **WHEREAS**, vide reference 28th cited, you are given an opportunity of hearing before the Task Force Committee during the meeting held on 06.02.2024. The RO-Nalgonda and industry representative have attended the meeting.

I. The Committee noted the following:

- 1. As per RO Information, the industry paid part payment of Environmental Compensation (EC) of Rs. 29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-. The industry representative has informed that they will pay the balance amount of Environmental Compensation (EC) as per the judgment outcome of Hon'ble NGT in OA. No.238 of 2021.

The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on ground water contamination within 50 meter to 300 meters radius from the industry. But, PO is not issued so far.

- 2. The industry representative has informed that they approached EPTRI, Hyderabad for carrying assessment study on adequacy to achieve ZLD system (for new ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry. But, PO is not issued so far.

3. Two PTZ IP cameras were provided covering the ZLD and boiler chimney. But, the same were not connected to TSPCB Web Server.
4. The industry is storing excess coal openly outside shed. The Task Force Committee instructed to the industry for removal of coal and store in the shed only.

II. During meeting, the representative of the industry informed the following:

1. Paid part payment of Environmental Compensation (EC) of Rs.29,95,000/- (Twenty Nine lakhs and Ninety Five Thousand Rupees) i.e, 25% of actual levied Environmental Compensation (EC) of Rs.1,19,70,000/-.
2. Submitted a Cheque Rs.22,72,000/- issued in favour of "Shepuri Ramchandraiah" to the District Collector, Nalgonda District towards Crop Compensation.
3. They will pay another 25% of Environmental Compensation amount within one week.
4. Approached EPTRI, Hyderabad to carryout study on ground water contamination within 50 mtrs to 300 mtrs radius. The EPTRI has collected the ground water samples to carryout the study on ground water contamination.
5. Approached EPTRI, Hyderabad to carryout study on adequacy to achieve ZLD system for new ZLD system and VOC emissions & efficiency of new solvent recovery plant.
6. Installed 2 Nos. of PTZ IP cameras to cover the ZLD and boiler stack and same are connected to TSPCB server.
7. Shifted the excess coal stored openly into the coal shed.

After detailed discussions, the Committee recommended the following:

1. To pay another 25% of Environmental Compensation amount (2nd installment) within one week and remaining 50% of the EC amount shall be paid within 6 months from the date of 1st installment paid.
2. To issue following directions to your industry to comply:
 - The industry shall conduct a detailed study on ground water contamination within 50 meter to 300 meters radius from the industry with National Geophysical Research Institution, Hyderabad as per the recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 - The industry shall carryout assessment study by NEERI / IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.
 - The industry shall submit the fresh Bank Guarantee of Rs.48.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week.

27. **WHEREAS**, vide reference 29th cited, the industry submitted a letter dated:17.02.2024 stating that, they have paid another 25% of the Environmental Compensation amount of Rs.29,95,000/- on 16.02.2024.

28. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues the following directions to your industry to comply:**

1. The industry shall comply the CFO&HWA conditions and also shall comply with the directions issued vide order dated: 09.10.2023.
2. The industry shall carryout assessment study by NEERI / IICT on VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint Committee, constituted by Hon'ble NGT within 15 days.

- 29. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
- 30. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Hindys Lab Private Ltd.,
(Formerly M/s. Hychem Laboratories),
Sy.No.290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.**

Copy to:

- 1. The JCEE, Z.O, R.C. Puram for information and necessary action.
- 2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
- 3. Concerned file.

*//T.C.F.B.O//
Prasanna*

**Senior Environmental Engineer
(Task Force - UH-IV)**

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail: info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

To,

Date: 30/04/2024.

The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan, Santhnagar,
Hyderabad – 500 018.

Respected Sir,

Sub: Submission of point wise Task-force directions compliance status report – Reg.
Order No. NLG-85/TSPCB/TF/HO/2024-1790, Dated: 05.03.2024
Order No. NLG-205/TSPCB/TF/HO/2023-1791, Dated: 05.03.2024

With reference to the above-mentioned subject, we are herewith submitting point wise Task-force directions compliance status report for your kind perusal.

S.No	Directions	Our submission
1	The industry shall comply the CFO&HWA conditions and also shall comply with the directions issued vide order dated: 09.10.2023.	We are complying all CFO & HWA conditions and also complying with the directions issued by board order dated 09.10.2023.
2	<p>The industry shall carryout assessment study preferably by NEERI/IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint committee, constituted by Hon'ble NGT within 15 days.</p> <p>The industry shall carryout assessment study Preferably by NEERI/IICT on VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint committee, constituted by Honble NGT within 15 days.</p>	<p>As per the Joint Committee observation and recommendation, we have submitted our representation on 21st December 2022 to the Board Office and engaged M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to whom having NABET certificates from MOEF, New Delhi to assess the ZLD Performance, VOC emissions and efficiency of solvent recovery system for existing facility and study report has been submitted by us on 19/05/2023 & 21/06/2023.</p> <p>Enclosed submission ack. copy as Annexure-I</p> <p>Further, we wish to inform you that the board was issued a direction on 13/09/2023 to carryout assessment study preferably by NEERI/IICT on adequacy to achieve ZLD system (for New ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRS) in and around the industry.</p>

		We have engaged EPTRI, Hyderabad to carryout assessment study on adequacy to achieve ZLD system (for New ZLD system) and VOC emissions and efficiency of solvent recovery system (for new SRS) in and around the industry. The study reports are under progress and will submitted within Fifteen working days. Enclosed P.O copy as Annexure-II.
3	The industry shall pay remaining 50% of environmental compensation amount within 6 months from the date of 1 st instalment paid.	We bring to your notice that the remaining balance amount of 50% Environmental Compensation will made by us subject to outcome of the NGT Judgement.
4	The industry shall conduct a detailed study on ground water contamination within 50 meters radius from the industry with national geophysical research institution, Hyderabad as per the recommendation of the joint committee, constituted by hon'ble NGT within 15 days.	As per the Joint Committee observation and recommendation, we have submitted our representation on 21 st December 2022 to the Board Office and engaged M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to whom having NABET certificates from MOEF, New Delhi to study on ground water contamination in and around the industry and study report has been submitted by us on 20/07/2023. Enclosed submission ack. copy as Annexure-III. Further, we wish to inform you that the board was issued a direction on 13/09/2023 to carryout detailed study on ground water contamination within 50 meter to 300 meters radius from the industry. We have engaged EPTRI, Hyderabad to conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry. Enclosed EPTRI Ground water study report as Annexure- IV.
6.	The industry shall submit the fresh Bank Guarantee of Rs.48 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB Hyderabad for a period of one year at concerned Regional Office within in a week and shall extend the same from time to time till further orders of the board.	We bring to your notice that we have released following funds for : 1. Environmental Compensation (50%) for Rs.59.9 lakhs 2. Crop compensation for Rs.22.72 lakhs Total amount Rs.82.62 lakhs. Further, we wish to inform you that we are compiled all the Task-force directions against Board official's observations.

		At present due to lack of product demand and heavy competition in Global market the unit struggling financial crises and unable to survey in market. Hence please consider our request as a special case and permit us for exemption to submit the Bank Guarantee for Rs.48 Lakhs. Enclosed ack. copy of BDMA & Association representation in connection with Bank Guarantee as Annexure- V.
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We have complied all the above Task-force direction points, hence don't initiate any action against our unit.

Thanking you

Yours faithfully
For M/s.HINDYS LAB PRIVATE LIMITED



AUTHORISED SIGNATORY.

CC: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda District.

- Annexure - I (Y2)

Hindys lab

Hindys Lab Private Limited

Regd Office & Factory at
Survey No. 290 & 291, Veiminedu Village, Chigla Mandal
Nalgonda District, Telangana, India - 508114
Phone : +91-868-2274333, +91-9982749330
E-mail : info@hindyslab.com
CIN : U24100TG2007PTC055835
GSTIN : 36AABCH9256P1ZW

Date: 19th May 2023

To,
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.

Respected Madam/Sir,

Sub: Submission of Third Party Performance Evaluation Study report on adequacy to achieve ZLD System for wastewater Treatment – Reg.

- Ref: 1. Hon'ble NGT, Chennai O.A NO. 238 of 2021
2. Hon'ble NGT, Southern Zone, Chennai Order dated 18.11.2021 & 08.12.2021 in O.A No.181 of 2020.
3. Report date 13.05.2022 of the Joint Committee in O.A No. 238 of 2021(SZ)
3. The TSPCB board letter dated 13.12.2022
4. Our Submission letter dated 27.12.2022
5. Our Submission letter dated 28.03.2023

With reference to the above-mentioned subject, we are herewith submitting Third Party Performance Evaluation study report on adequacy to achieve ZLD System for wastewater Treatment which is evaluated by M/s.Kiwis Eco Laboratories Pvt Ltd, (Recognized by NABL, MoEF, GOI, New Delhi) for your kind perusal..

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully
For HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.



Encl: 1. Performance Evaluation Study Report on ZLD system for wastewater treatment.

C.C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

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Annex - I (2/2)

O/C

Hindys lab

Hindys Lab Private Limited
Reg. Of & Factory Sy No 290 & 291
Veliminedu Village Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India 508114
E-mail info@hindyslab.com Phone 9989741111
GSTIN 36AABCH9256P1Z/W
CIN U24100TG2007PTC055636

Date: 21st June 2023

To

The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.

Respected Madam/Sir,

Sub: Submission of Third Party Performance Evaluation Study report on Solvent Recovery System (SRS) – Reg.

- Ref: 1. Hon'ble NGT, Chennai O.A NO. 238 of 2021
2. Hon'ble NGT, Southern Zone, Chennai Order dated 18.11.2021 & 08.12.2021 in O.A No.181 of 2020.
3. Report date 13.05.2022 of the Joint Committee in O.A No. 238 of 2021(SZ)
3. The TSPCB board letter dated 13.12.2022
4. Our Submission letter dated 27.12.2022
5. Our Submission letter dated 28.03.2023
6. Our ZLD performance Evaluation Study Report submission dated 19/05/2023.

With reference to the above-mentioned subject, we are herewith submitting Third Party Performance Evaluation study report on Solvent Recovery System (SRS) which is evaluated by M/s.Kiwis Eco Laboratories Pvt Ltd, (Recognized by NABL, MoEF, GOI, New Delhi) for your kind perusal..

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully
For HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.



Encl: 1. Performance Evaluation Study Report on Solvent Recovery System (SRS).

C/C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

WORK ORDER

HINDYS LAB PRIVATE LIMITED

UNIT - I

Vendor Name & Address 404598 ENVIRONMENT PROTECTION TRAINING AND RESEA SY NO 91/4, Gachibowli, Hyderabad, Telangana PIN : 500032 TEL : PAN : AAATE0639D GSTIN : 36AAATE0639D1Z5	Work Order No : HND25SW060-16 Work Order Date : 16-04-2024 Amendment Date : Requisition No & Date : HND25SWR60-9 10-04-2024
	Payment Terms : 50% Advance Payment Budget Name : ZLD AND SRS PERFORMANCE STUDIES Delivery Terms : S A Code :
Dear Sir/Madam, With reference to your above quotation, we request you to supply the following material / services subject to terms and conditions mentioned.	GSTIN : 36AABCH9256P1ZW PAN : AABCH9256P

Sno	Code	Material Description	Qty	UOM	Unit Rate	Gross
1	6006090	EHS CONSULTANCY SERVICE CHARGES Performance evaluation of ZLD-ETPS 250 KLD, VOC emissions and New SRS performance study	1.00	AU	198000.00	1,98,000.00
		Total				1,98,000.00

Other Terms & Conditions	Terms	Amount
Note :- Request to not deduct TCS as we are under obligation to deduct TDS under section 194Q as our turnover or total sales, gross receipts, exceeded the threshold limit of INR 10 Cr in the previous FY. Special Instructions : 1. Please submit the original invoice to the Finance at Plant & keep acknowledgement copy with you. 2. Safety norms & other statutory conditions laid down by organisation to be followed strictly.	Gross Amount	1,98,000.00
	Taxable Freight	
	CGST@ 9.00 %	17,820.00
	SGST @ 9.00 %	17,820.00
	IGST @ %	
	Cess	
	Round-Off	
	Grand Total	2,33,640.00
Service Address : HINDYS LAB PRIVATE LIMITED, UNIT - I SY NO 290 & 291, Veliminedu Village, Chityala Mandal, Nalgonda District, Telangana , India 508114.	<i>This Document is Electronically Approved. Hence, Signature is not Required.</i>	

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Annexure - III

Hindys lab

o/c

Hindys Lab Private Limited
 Reg. Off. & Factory: Sy No. 290 & 291,
 Veimmedu Village, Chylipi (Mandal),
 Nalgonda (Dist.) Telangana State, India-508114
 E-mail: info@hindyslab.com. Phone: 9989749336
 GSTIN: 36AAABCH9256P1ZW
 CIN: U24100TG2007PTC055636

Date: 20th July 2023

To
 The Member Secretary,
 Telangana State Pollution Control Board,
 Paryavaran Bhavan,
 Sanathnagar,
 Hyderabad - 500 018.

Respected Sir,

Sub: Submission of Third Party Water Quality Report - Reg.

- Ref: 1. Hon'ble NGT, Chennai O.A NO. 238 of 2021
 2. Hon'ble NGT, Southern Zone, Chennai Order dated 18.11.2021 & 08.12.2021 in O.A No.181 of 2020.
 3. Report date 13.05.2022 of the Joint Committee in O.A No. 238 of 2021(SZ)
 4. The TSPCB board letter dated 13.12.2022
 5. Our Submission letter dated 27.12.2022
 6. Our Submission letter dated 28.03.2023
 7. Our ZLD performance Evaluation Study Report submission dated 19/05/2023.
 8. Our Performance Evaluation Study report on Solvent Recovery System submission dated 21.06.2023.

With reference to the above-mentioned subject, we are herewith submitting Third Party Water Quality Report which is evaluated by M/s.Kiwis Eco Laboratories Pvt Ltd, (Recognized by NABL, MoEF, GOI, New Delhi) for your kind perusal..

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully
 For HINDYS LAB PRIVATE LIMITED


 V.JAGADEESWAR
 DEPUTY GENERAL MANAGER - CORP. EHS.



✓ C.C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

Encl: Third party Water Quality Report.

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Annexure - IV

Study Report of Hindys Laboratory

STUDY REPORT ON GROUND WATER REPORT

Hindys laboratory, Veliminedu, Chityal, Nalgonda

As per the request of the M/s. Hindys Lab Pvt Ltd, a detailed ground water quality survey was done by the team of EPTRI Scientist Mr. Raju on 02-02-2024 and samples were collected by the team.

The team has in detailed verified the area around the site and collected water samples.

1.0 WATER QUALITY

1.1 Selection of Sampling Locations

EPTRI has taken up a detailed investigation of Ground water as per the work order received from industry.

The natural chemical composition of groundwater is influenced predominantly by type, depth of soils and subsurface geological formations through which groundwater passes. Groundwater quality is also influenced by contribution from the atmosphere and surface water bodies. Runoff from agriculture fields and discharged of domestic sewage also leads to contamination of groundwater.

The results of the analysis of groundwater samples was compared with IS:10500, which stipulates acceptable and permissible limits for water to be fit for drinking purpose with groundwater as source. The results along with the acceptable limits and permissible limits of various parameters as per the IS: 10500, 2012 standards.

The same was done by studying the quality of groundwater in the study area. The sampling locations were selected considering their proximity to the project site. A total of 4 ground water samples were collected and analyzed for various physico-chemical and bacteriological parameters and these water samples were collected on 02.02.2024. The distance of samples are ranging from 50 to 300 metres radius from Industry.

The details of the groundwater sampling locations are given in Table 1.1 respectively. The analytical results for groundwater samples are presented in Table 1.2 and photographs of the sampling locations are given in below figures.

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Table 1.1 Ground Water Sampling Locations

Sl. No.	Sampling code	Date of sampling	Sampling Location	Latitude	Longitude
1.	GW-1	02.02.2024	Bore well sample collected at Pinneti Srinivas Reddy S/o. Anjji Reddy	17° 13' 24.19265"	79° 1' 25.15549"
2.	GW-2	02.02.2024	Bore well sample collected at N. Durgaiah S/o. Narasimha	17° 13' 43.19391"	79° 1' 34.52478"
3.	GW-3	02.02.2024	Bore well sample collected at Bore well No:1-K. Ramchandraiah	17° 13' 36.46356"	79° 1' 44.34247"
4.	GW-4	02.02.2024	Bore well sample collected at Bore well No:2-K. Ramchandraiah	17° 13' 38.66089"	79° 1' 45.74651"

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Fig 1.1 Groundwater sampling location at Bore well sample collected at Pinneti Srinivas Reddy GW-1

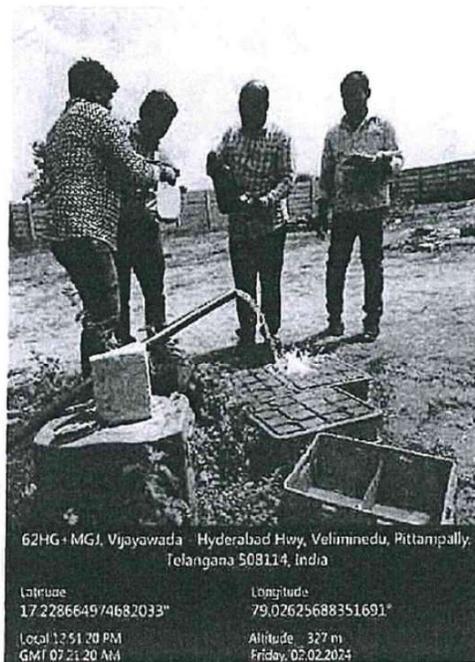


Fig 1.2 Groundwater sampling location at Bore well sample collected at N. Durgaiiah GW-2



Fig 1.3 Groundwater sampling location at Bore well sample collected at Bore well No: 1-K. Ramchandraiah GW-3



Fig 1.4 Groundwater sampling location at Bore well sample collected at Bore well No: 2-K. Ramchandraiah GW-4

Table 1.2 Physico-Chemical, Bacteriological Characteristics of Groundwater Collected within the Study Area

Sl. No.	Parameters	Unit	Test Method	IS: 10500 Requirement (Acceptable Limit)	IS: 10500 Permissible Limit in the absence of alternate source	RESULT			
						GW-1	GW-2	GW-3	GW-4
1.	Colour	Hazen	2120. B	5	15	5	5	15	5
2.	Odour	TON	2150. B	Agreeable	Agreeable	Agree.	Agree.	Agree.	Agree.
3.	Taste	FTN	2160. B	Agreeable	Agreeable	Agree.	Agree.	Agree.	Agree.
4.	pH	-	4500-H ⁺ B	6.5 to 8.5	No relaxation	7.1	7.2	7.1	7.1
5.	Turbidity	NTU	2130. B	1	5	0.92	0.85	2.16	0.76
6.	Total Dissolved Solids at 180° C	mg/L	2540. C	500	2000	962	384	712	642
7.	Total Alkalinity as CaCO ₃	mg/L	2320. B	200	600	255	220	305	265
8.	Total Hardness as CaCO ₃	mg/L	2340. C	200	600	505	235	330	365
9.	Calcium as Ca	mg/L	3500-Ca.B	75	200	126	58	60	44
10.	Magnesium as Mg	mg/L	3500-Mg.B	30	100	46	22	44	62
11.	Chlorides as Cl-	mg/L	4500-Cl.B	250	1000	228	19	91	98
12.	Sulphates as SO ₄ -2-	mg/L	4500-SO ₄ -2-E	200	400	40	41	24	62
13.	Fluoride as F-	mg/L	4500-F-.C	1.0	1.5	0.55	0.61	0.67	0.58
14.	Nitrates as NO ₃	mg/L	4500-NO ₃ -B	45	No relaxation	37	23	25	9
15.	Phenolic compounds as C ₆ H ₅ OH	mg/L	5530-D	0.001	0.002	BDL	BDL	BDL	BDL
16.	Cyanide as CN-	mg/L	4500-CN.F	0.05	No relaxation	BDL	BDL	BDL	BDL
17.	Barium as Ba	mg/L	3120. B	0.7	No relaxation	0.12	0.15	0.08	0.14
18.	Boron as B	mg/L	3120-B	0.5	2.4	0.06	0.09	BDL	0.07

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Sl. No.	Parameters	Unit	Test Method	IS: 10500 Requirement (Acceptable Limit)	IS: 10500 Permissible Limit in the absence of alternate source	RESULT			
						GW-1	GW-2	GW-3	GW-4
19.	Iron as Fe	mg/L	3120-B	1.0	No relaxation	0.21	0.26	0.85	0.28
20.	Zinc as Zn	mg/L	3120-B	5	15	0.04	0.06	0.07	0.10
21.	Arsenic as As	mg/L	3120-B	0.01	0.05	BDL	BDL	BDL	BDL
22.	Lead as Pb	mg/L	3120-B	0.01	No relaxation	BDL	BDL	BDL	BDL
23.	Cadmium as Cd	mg/L	3120-B	0.003	No relaxation	BDL	BDL	BDL	BDL
24.	Chromium as Cr	mg/L	3120-B	0.05	No relaxation	0.04	0.05	BDL	BDL
25.	Nickel as Ni	mg/L	3120-B	0.02	No relaxation	BDL	BDL	BDL	BDL
26.	Copper as Cu	mg/L	3120-B	0.05	1.5	BDL	BDL	BDL	BDL
27.	Selenium as Se	mg/L	3120-B	0.01	No relaxation	BDL	BDL	BDL	BDL
28.	Silver as Ag	mg/L	3120. B	0.1	No relaxation	BDL	BDL	BDL	BDL
29.	Manganese as Mn	mg/L	3120-B	0.1	0.3	0.03	BDL	BDL	BDL
30.	Mercury as Hg	µg/L	3500-Hg.B	0.001	No relaxation	BDL	BDL	BDL	BDL
31.	Total Coliforms	MPN/100 ml	9221 B	-	-	<1.8	<1.8	<1.8	<1.8
32.	Fecal Coliforms	MPN/100 ml	9221 E	-	-	<1.8	<1.8	<1.8	<1.8
33.	<i>E. coli</i>	MPN/100 mL	9221 F	-	-	<1.8	<1.8	<1.8	<1.8

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Study Report of Hindys Laboratory

Interpretation of the report:

The four water samples were analyzed as per IS: 10500:2012 standards and all the parameters were compared with acceptable criteria and permissible criteria and the results are as follows.

- All the physical parameters like colour, odour, pH, Taste, and Turbidity are within the limits.
- The Total Dissolved Solids are exceeding the acceptable limits of 250 mg/L but within the permissible limits and can be used for drinking and irrigation purpose.
- The alkalinity values are exceeding the acceptable limits but within the permissible limits of 600 mg/L and can be used.
- The hardness values are exceeding the acceptable limits but within the permissible limits of 600 mg/L.
- The Chlorides are well within the limits and similarly the sulphates are within the acceptable limits.
- The major problem Fluoride in Nalgonda is also within the acceptable limits.
- The Nitrates are due to use of fertilizers; they are also within the limits.
- Based on the analysis, it is not found any contamination from the nearby industries i.e., from 50 to 300 meters radius.

Raju. S.
Quality manager



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ENVIRONMENT PROTECTION TRAINING & RESEARCH INSTITUTE
 91/4 Gachibowli, Hyderabad - 500 032, Telangana State., India
 Phone: 040-23451395/396/397 Fax: 040-23451355
 E-Mail: eptri.lab@gmail.com Web Page : http://eptri.telangana.gov.in



CPCB & DSIR
 ISO 14001:2015; ISO 9001:2015; ISO 45001:2018 Certified Laboratory

TC-7709

ANALYSIS REPORT

Registration Number : 24/WCS-49 Issue Date : 22/02/2024
 Sample Received : 02/02/2024 Customer Ref : -
 Date of Commencement : 02/02/2024 Lr. No & Date : Quotation: Lr.No:100/EPTRI/Lab/
 Quotation/2023-24/08, dated: 02.02.2024.

Date of Completion : 20/02/2024
 Name & Address of the customer : Sri V. Jagadeeswar
 Deputy General Manager
 M/s. Hindys Lab Pvt Ltd
 Sy.No:290&291, Veliminedu Village,
 Chityal Mandal,
 Nalgonda District – 508 114.

Sample Particulars : Ground Water samples
 Qty Received : ~5 Ltrs each in Plastic containers
 Type of Sampling : Grab samples
 Sample condition : Suitable for analysis
 Sampling Procedure : Sample collected and submitted by EPTRI
 Sample Code

Find the Enclosure for Sample Description
 No of Samples : 4

Date of Sampling : 02.02.2024
 Sampled By : EPTRI
 Industry Representative : Sri V. Jagadeeswar
 Deputy General Manager
 M/s. Hindys Lab Pvt Ltd

Sub Contracting : Sub-Contracting was not awarded
 Deviation from Standard Methods : No deviation in the test method
 Sample Tested : As per the Standard Methods for the Examination of water &
 wastewater by APHA, 24th Edition, 2023.

Remarks : NIL

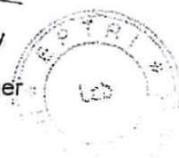
Remarks

NABL Web Site



[Signature]
 Reviewed by
 Lab Representative

[Signature]
 Authorised by
 K. Raju
 Quality Manager



Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/F/07A-ANR
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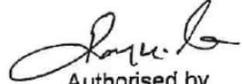


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E-Mail: eptri.lab@gmail.com Web Page : <http://eptri.telangana.gov.in>
CPCB & DSIR
ISO 14001:2015; ISO 9001:2015; ISO 45001:2018 Certified Laboratory



- WCS-1 : Bore well sample collected at Pinneti Srinivas Reddy S/o. Anjji Reddy
- WCS-2 : Bore well sample collected at N. Durgaiah S/o. Narasimha
- WCS-3 : Bore well sample collected at Bore well No:1-K. Ramchandraiah
- WCS-4 : Bore well sample collected at Bore well No:2-K. Ramchandraiah


Reviewed by
Lab Representative


Authorised by
K. Raju
Quality Manager



Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/F/07A-ANR
Amend. No.	02	Amend. Date	09.01.2023	Page No.	2 of 7



ENVIRONMENT PROTECTION TRAINING & RESEARCH INSTITUTE
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 Phone: 040-23451395/396/397 Fax: 040-23451355
 E-Mail: eptri.lab@gmail.com Web Page : http://eptri.telangana.gov.in



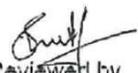
CPCB & DSIR
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 TC-7709

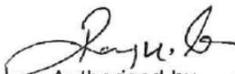
ANALYSIS REPORT
TEST RESULTS

Encl. Report No.24/WCS-49

SlNo	Test Parameter(s)	Remark	Unit	Test Method [APHA, 24th Edition, 2023]	Requirement acceptable Limit as per IS:10500:2012	Permissible Limit in the absence of Alternative source as per IS 10500:2012	WCS-1	WCS-2	WCS-3	WCS-4
1.	pH(25°C)	Accredited by NABL	--	4500-H+B, (Electrometric)	6.5 to 8.5	No relaxation	7.1	7.2	7.1	7.1
2.	Total Dissolved Solids at 180°C	Accredited by NABL	mg/L	2540. C, (Gravimetric)	500	2000	962	384	712	642
3.	Colour	Accredited by NABL	Hazen	2120. B, (Visual Comparison)	5	15	5	5	15	5
4.	Turbidity	Accredited by NABL	NTU	2130. B, (Nephelometric)	1	5	0.92	0.85	2.16	0.76
5.	Total Hardness as CaCO3	Accredited by NABL	mg/L	2340. C, (Complexometric)	200	600	505	235	330	365
6.	Chloride as Cl-	Accredited by NABL	mg/L	4500-Cl-B, (Argentometric)	250	1000	228	19	91	98
7.	Calcium as Ca	Accredited by NABL	mg/L	3500-Ca.B, (Complexometric)	75	200	126	58	60	44
8.	Magnesium as Mg	Accredited by NABL	mg/L	3500-Mg.B, (By Calculation/Complexometric)	30	100	46	22	44	62
9.	Fluoride as F	Accredited by NABL	mg/L	4500-F-C, (Selective Electrode)	1.0	1.5	0.55	0.61	0.67	0.58
10.	Sulfate as SO42-	Accredited by NABL	mg/L	4500-SO42-E, (Turbidimetric)	200	400	40	41	24	62
11.	Nitrate as NO3-	Accredited by NABL	mg/L	4500-NO3-B, (Spectrophotometric)	45	No relaxation	37	23	25	9
12.	Total Alkalinity as CaCO3	Accredited by NABL	mg/L	2320. B, (Titrimetric)	200	600	255	220	305	265
13.	Iron as Fe	Accredited by NABL	mg/L	3120-B(ICP- OES)	1.0	No relaxation	0.21	0.26	0.85	0.28

Note : 1) The results relate only to the items tested.
 2) The results shall not be reproduced except in full without approval of lab.


 Reviewed by
 Lab Representative


 Authorised by
 K. Raju
 Quality Manager



Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/F/07A-ANR
Amend. No.	02	Amend. Date	09.01.2023	Page No.	3 of 7

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ENVIRONMENT PROTECTION TRAINING & RESEARCH INSTITUTE
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ANALYSIS REPORT

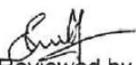
TEST RESULTS

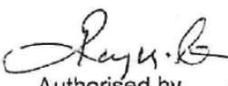
Encl. Report No.24/WCS-49

Sl No	Test Parameter(s)	Remark	Unit	Test Method [APHA, 24th Edition, 2023]	Requirement acceptable Limit as per IS:10500:2012	Permissible Limit in the absence of Alternative source as per IS 10500:2012	WC S-1	WCS-2	WCS-3	WCS-4
14.	Copper as Cu	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.05	1.5	BDL	BDL	BDL	BDL
15.	Cadmium as Cd	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.003	No relaxation	BDL	BDL	BDL	BDL
16.	Selenium as Se	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.01	No relaxation	BDL	BDL	BDL	BDL
17.	Arsenic as As	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.01	No relaxation	BDL	BDL	BDL	BDL
18.	Lead as Pb	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.01	No relaxation	BDL	BDL	BDL	BDL
19.	Zinc as Zn	Accreditedby NABL	mg/L	3120-B (ICP-OES)	5	15	0.04	0.06	0.07	0.10
20.	Boron as B	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.5	2.4	0.06	0.09	BDL	0.07
21.	Cyanide as CN	Accreditedby NABL	mg/L	4500- CN-F, (Selective Electrode)	0.05	No relaxation	BDL	BDL	BDL	BDL
22.	Manganese as Mn	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.1	0.3	0.03	BDL	BDL	BDL
23.	Barium as Ba	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.7	No relaxation	0.12	0.15	0.08	0.14
24.	Silver as Ag	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.1	No relaxation	BDL	BDL	BDL	BDL
25.	Nickel as Ni	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.02	No relaxation	BDL	BDL	BDL	BDL
26.	Chromium as Cr	Accreditedby NABL	mg/L	3120-B (ICP-OES)	0.05	No relaxation	0.04	0.05	BDL	BDL

BDL - Below Detection Limit,
 Detection Limit - ;Aluminium as Al - 0.01 mg/L; Arsenic as As - 0.01 mg/L; Boron as B -0.01 mg/L; Cadmium as Cd - 0.01 mg/L; Copper as Cu - 0.01 mg/L; Cyanide as CN - 0.05 mg/L; Lead as Pb - 0.01 mg/L; Manganese as Mn - 0.01 mg/L; Selenium as Se - 0.01 mg/L; Zinc as Zn - 0.01 mg/L Silver as Ag - 0.01 mg/L; Molybdenum as Mo - 0.01 mg/L; Nickel as Ni - 0.01 mg/L; Chromium as Cr - 0.01 mg/L;

Note : 1) The results relate only to the items tested.
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 Reviewed by
 Lab Representative


 Authorised by
 K. Raju
 Quality Manager



Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/07A-ANR
Amend. No.	02	Amend. Date	09.01.2023	Page No.	4 of 7



ENVIRONMENT PROTECTION TRAINING & RESEARCH INSTITUTE
 91/4 Gachibowli, Hyderabad - 500 032, Telangana State., India
 Phone: 040-23451395/396/397 Fax: 040-23451355
 E-Mail: eptri.lab@gmail.com Web Page : http://eptri.telangana.gov.in



CPCB & DSIR
 ISO 14001:2015; ISO 9001:2015; ISO 45001:2018 Certified Laboratory

TC-7709

ANALYSIS REPORT

Registration Number : 24/WCS-49 Issue Date : 22/02/2024
 Sample Received : 02/02/2024 Customer Ref : -
 Date of Commencement : 02/02/2024 Lr. No & Date : Quotation: Lr.No:100/EPTRI/Lab/
 Quotation/2023-24/08, dated: 02.02.2024.

Date of Completion : 04/02/2024
 Name & Address of the customer : Sri V. Jagadeeswar
 Deputy General Manager
 M/s. Hindys Lab Pvt Ltd
 Sy.No:290&291, Veliminedu Village,
 Chityal Mandal,
 Nalgonda District – 508 114.

Sample Particulars : Ground Water
 Qty Received : ~5 Ltrs each in Plastic containers
 Type of Sampling : Grab samples
 Sample condition : Suitable for analysis
 Sampling Procedure : Sample collected and submitted by EPTRI
 Sample Code

Find the Enclosure for Sample Description
 No of Samples : 4

Date of Sampling : 02.02.2024
 Sampled By : EPTRI
 Industry Representative : Sri V. Jagadeeswar
 Deputy General Manager
 M/s. Hindys Lab Pvt Ltd

Sub Contracting : Sub-Contracting was not awarded
 Deviation from Standard Methods : No deviation in the test method
 Sample Tested : As per the Standard Methods for the Examination of water &
 wastewater by APHA, 24th Edition, 2023.

Remarks : NIL

NABL Web Site




 Reviewed by
 Lab Representative


 Authorised by
 K. Vamsi Krishna
 Project Faculty



Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/F/07A-ANR
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- WCS-1 : Bore well sample collected at Pinneti Srinivas Reddy S/o. Anjji Reddy
- WCS-2 : Bore well sample collected at N. Durgaiah S/o. Narasimha
- WCS-3 : Bore well sample collected at Bore well No:1-K. Ramchandraiah
- WCS-4 : Bore well sample collected at Bore well No:2-K. Ramchandraiah


 Reviewed by
 Lab Representative


 Authorised by
 K. Vamsi Krishna
 Project Faculty



Issue No.	02	Issue Date	06.02.2020	Form No.	EPTRI/F/07A-ANR
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ANALYSIS REPORT

TEST RESULTS

Encl. Report No.24/WCS-49

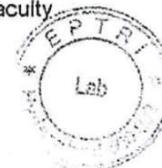
Sl No	Test Parameter(s)	Remark	Unit	Test Method [APHA, 24th Edition, 2023]	WCS-1	WCS-2	WCS-3	WCS-4
1	Total Coliforms	Accredited by NABL	MPN/100mL	9221 B	<1.8	<1.8	<1.8	<1.8
2	Feacal Coliforms	Accredited by NABL	MPN/100mL	9221 E	<1.8	<1.8	<1.8	<1.8
3	<i>Escherichia coli</i>	Accredited by NABL	MPN/100mL	9221 F	<1.8	<1.8	<1.8	<1.8

- Note : 1) The results relate only to the items tested.
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 Reviewed by
 Lab Representative


 Authorised by
 K. Vamsi Krishna
 Project Faculty

*****END OF THE REPORT*****



Issue No.	02	Issue Date	08.02.2020	Form No.	EPTRI/F/07A-ANR
Amend. No.	02	Amend. Date	09.01.2023	Page No.	7 of 7

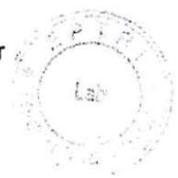
 EPTRI <small>OSIR</small> <small>Recognized Laboratory</small>	ENVIRONMENT PROTECTION TRAINING & RESEARCH INSTITUTE 91/4 Gachibowli, Hyderabad - 500 032, Telangana State., India Phone: 040-23451395/396/397 Fax: 040-23451355 E-Mail: eptri.lab@gmail.com Web Page : http://eptri.telangana.gov.in ISO 14001:2015; ISO 9001:2015; ISO 45001:2018 Certified Laboratory	 EPTRI <small>CPCB</small> <small>Recognized Laboratory</small>
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ANALYSIS REPORT

Registration Number	: 24/WCS-49	Issue Date	: 22/02/2024
Sample Received	: 02/02/2024	Customer Ref	: -
Date of Commencement	: 02/02/2024	Lr. No & Date	: Quotation: Lr.No:100/EPTRI/Lab/ Quotation/2023-24/08, dated: 02.02.2024.
Date of Completion	: 20/02/2024		
Name & Address of the customer	: Sri V. Jagadeeswar Deputy General Manager M/s. Hindys Lab Pvt Ltd Sy.No:290&291, Veliminedu Village, Chityal Mandal, Nalgonda District - 508 114.		
Sample Particulars	: Ground Water		
Qty Received	: ~5 Ltrs each in Plastic containers		
Type of Sampling	: Grab samples		
Sample condition	: Suitable for analysis		
Sampling Procedure	: Sample collected and submitted by EPTRI		
Sample Code	: Find the Enclosure for Sample Description No of Samples : 4		
Date of Sampling	: 02.02.2024		
Sampled By	: EPTRI		
Industry Representative	: Sri V. Jagadeeswar Deputy General Manager M/s. Hindys Lab Pvt Ltd		
Sub Contracting	: Sub-Contracting was not awarded		
Deviation from Standard Methods	: No deviation in the test method		
Sample Tested	: As per the Standard Methods for the Examination of water & wastewater by APHA, 24 th Edition, 2023.		
Remarks	: NIL		

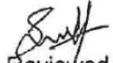

 Reviewed by
 Lab Representative


 Authorised by
 K. Raju
 Quality Manager

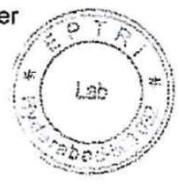


 EPTRI <small>DSIR Recognized Laboratory</small>	ENVIRONMENT PROTECTION TRAINING & RESEARCH INSTITUTE 91/4 Gachibowli, Hyderabad - 500 032, Telangana State., India Phone: 040-23451395/396/397 Fax: 040-23451355 E-Mail: eptri.lab@gmail.com Web Page : http://eptri.telangana.gov.in ISO 14001:2015; ISO 9001:2015; ISO 45001:2018 Certified Laboratory	 EPTRI <small>CPCB Recognized Laboratory</small>
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- WCS-2 : Bore well sample collected at N. Durgaiah S/o. Narasimha
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- WCS-4 : Bore well sample collected at Bore well No:2-K. Ramchandraiah


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ANALYSIS REPORT
TEST RESULTS

Encl. Report No.24/WCS-49

Sl No	Test Parameter(s)	Remark	Unit	Test Method [APHA, 24th Edition, 2023]	Requirement acceptable Limit as per IS:10500:2012	Permissible Limit in the absence of Alternative source as per IS 10500:2012	WCS-1	WCS-2	WCS-3	WCS-4
1	Odour	Non Accredited by NABL	TON	2150.B	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
2	Taste	Non Accredited by NABL	FTN	2160. B	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
3	Phenolic Compounds as C ₆ H ₅ OH	Non Accredited by NABL	mg/L	5530. D	0.001	0.002	BDL	BDL	BDL	BDL
4	Mercury as Hg	Non Accredited by NABL	mg/L	3120-B (ICP- OES)	0.001	No relaxation	BDL	BDL	BDL	BDL

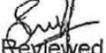
ND –Not Detected

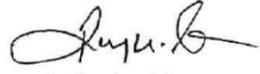
BDL - Below Detection Limit,

Detection Limit - ;Mercury as Hg- 0.02 mg/L;Phenolic Compounds as C₆H₅OH - 0.01 mg/L; Residual free chlorine – 1 mg/L; Sulfide as S₂- 0.05 mg/L;

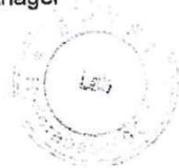
Note : 1) The results relate only to the items tested.

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 Lab Representative


 Authorised by
 K. Raju
 Quality Manager

*****END OF THE REPORT*****





Ref No. BDMA/ TSPCB/ TFR/25/2023

Date: 13th of October 2023

To,
The Member Secretary,
Telangana State Pollution Control Board
Paryavaran Bhavan, Sanathnagar IE,
Hyderabad-500018

Dear Sir,

Sub: Payment of Bank Guarantees and other directions to our member industries located at Gaddapotharam, Kazipally, Dhotigudem cluster areas- Regarding

Ref: TSPCB Order No. NLG-44/TSPCB/TF/HO/2023 dated 13.09.2023

This is in reference to the directions issued to some of our member industries located at Kazipally, Gaddapotharam and Dhotigudem industry clusters to submit bank guarantee and to comply with the task force directions based on the complaint received from the villagers regarding pollution problems.

With due respect we would like to apprise you that our industry members have always been following the directions of Telangana Pollution Control Board given from time to time. As a result there has been a considerable improvement in ground situation in most of the Industrial Clusters. Industry has been upgrading their environmental infrastructure within their units by investing good amount of money.

It is understood that there has been certain non-compliances for which Board has levied heavy penalties by forfeiting existing Bank Guarantees and requested units to furnish Fresh Bank Guarantees in lieu of them. We would like to reconfirm that Industry is fully committed to comply with non-compliances but would need your required support. Any penalty levied may kindly be reviewed and kept within reasonable limits so as Unit can also invest to overcome the noncompliance, Our objective shall be to ensure that Non Compliance is taken care.

It may be also noted that as per Hon NGT Order dated 24/10/2017, Industry already paid Environmental compensation Corpus Fund at the rate of 0.5% of turnover for 3 years and 1% for any expansion during this period. This amount of around 250 Crore is now available with Board and the same may kindly be utilized for improving Environmental Infrastructure including remediation of lakes within the Pharma Clusters.

We would like to bring to your kind notice that Bulk Drug industry is struggling hard in these days due to the steep increase of prices of raw material, logistics and labour charges and also due to dumping of cheap APIs from China. The demand for the bulk drugs are drastically decreased due to the recession tear worldwide. It is now very difficult for the industries to



survive with this present scenario particularly for the small industries. The industries are also required to invest huge money to improve quality infrastructure within the companies to comply with the stipulated regulatory guidelines.

In this period of hardship imposing of heavy penalty may make it difficult for the existence of the industry itself.

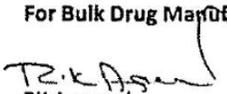
In this background, we hereby request you sir, please take necessary steps in such a way that the industry at large shall not come to a stop. We also assure you that all the compliances of the Task Force Committee will be fulfilled at the earliest by the industry as responsible entrepreneurs.

At the same time, we hereby request you to please consider accepting the Bank Guarantees of reasonable & rational amounts as per previous practices and work towards improved compliance.

We look forward your favorable consideration.

With regards

Yours faithfully,
For Bulk Drug Manufacturers Association (India)


RK Agrawal
National President

DOTHIGUDEM INDUSTRIAL ASSOCIATION

DOTHIGUDEM & ANTHAMMAGUDEM
B. POCHAMPALLY MANDAL
YADADRI BHUVANAGIRI DISTRICT
TELANGANA - 508 284.



HAZELO
CELL: 9133337533

OPTIMUS
CELL: 9133910123

CHEMIC
CELL: 9494500996

ARCHIMEDIS
CELL: 9948412727

SVR
CELL: 9010889333

VJ SAI
CELL: 9948356611

RAVOOS
CELL: 9908066336

Date: 04/10/2023,

To,
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar, Hyderabad- 500018.

Respected Sir,

Sub: Request for Exemption - submission of Bank Guarantee - forfeit and re-coup again for

Dothegudem Cluster Industries Req. - Reg.

Ref: 1. Task-force Committee Members Inspections held on 10/08/2023 & 11/08/2023.

2. Task-force technical committee meeting held on 28/08/2023.

3. Task-force Directions issued on 13/09/2023.

With reference to the above-mentioned subject, we bring to your notice that we have received task-force direction order copies for our Dothegudem Cluster industries on 13/09/2023. As per the Task-force direction, the following Dothegudem Cluster Industries to be submit the Bank Guarantees for forfeit and re-coup again as follows:

S. No.	Name of the Company	Bank Guarantee forfeit amount in lakhs.
1	Archimedis	12,00,000
2	Chemic	12,00,000
3	Hazelo	24,00,000
4	Ravoos Lab	12,00,000



DOTHIGUEM INDUSTRIAL ASSOCIATION

DOTHIGUEM & ANTHAMMAGUEM
B. POCHAMPALLY MANDAL
YADADRI BHUVANAGIRI DISTRICT
TELANGANA - 508 284.

HAZELO

CELL: 9133337533

OPTIMUS

CELL: 9133910123

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CELL: 9948356611

RAVOOS

CELL: 9908066336

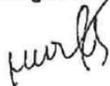
Further, we wish to inform you that as per the Hon'ble NGT orders, the Board has issued orders to Dothegudem Cluster industries for deposit the Environmental Compensation by way of D.D drawn in favour of Member Secretary, TSPCB, payable at Hyderabad. Against these orders most of the industries obtained interim orders for relief Environmental Compensation for sum time. In the meantime, the Task-force committee issued directions for submission of the Bank Guarantees for forfeit and re-coup again for non-compliances.

In-continuation of the above we bring to your notice that, at present most of the Dothegudem cluster industries complied task-force directions and the existing cluster units manufacturing only intermediate products. Due to lack of product demand and heavy competition in Global market the cluster units struggling financial crises and unable to survive in market.

Hence, we request your good selves please consider our request as a special case and permit us for exemption submission of Bank Guarantee and forfeit the same and re-coup again for our Dothegudem Cluster units.

Thanking you

Yours faithfully
For Dothigudem Industrial Association



Authorised Signatory

CC: The Environmental Engineer, TSPCB, Regional office, Nalgonda.

